

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 16581-16582/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in CMRA No. 132/2021 12-07-2021 in CN No. 4845/1985 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

HARKESH VERMA & ANR.

Petitioner(s)

VERSUS

JOINT DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(I.R. and IA No. 133465/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 133464/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Alok Kumar Mishra, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

None present for the respondent-State, despite service.

This matter has been entertained on the limited question in relation to 1/3rd share of the petitioner, as mentioned in the order dated 12.11.2021.

Leave granted to the limited extent as indicated above.

Interim order dated 12.11.2021 is confirmed to last until the decision of this appeal.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER